

[Mr. Speaker]

I request the members to allow me to go to the next item? Or I will keep the House sitting. Let any Member say anything; nothing will be taken down. I only appeal to the hon. members to allow me to go on to the next item. If any Member wants to speak now, it will not be recorded. (Interruptions)**

12-41 hrs.

**PAPERS LAID ON THE TABLE
TWELFTH SESSION OF INDUSTRIAL
COMMITTEE ON PLANTATIONS
THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOY-**

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| (1) (i) Supplementary Statements Nos. VI and VII | Second Session, 1967 (Fourth Lok Sabha) |
| (ii) Supplementary Statement No. VI | First Session, 1967 (Fourth Lok Sabha) |
| (iii) Supplementary Statement No. VIII | Sixteenth Session, 1966 (Third Lok Sabha) |
| (iv) Supplementary Statement No. XI | Fifteenth Session, 1966 (Third Lok Sabha) |
| (v) Supplementary Statement No. XIX | Eleventh Session, 1965 (Third Lok Sabha) |
| (vi) Supplementary Statement No. IX | Eighth Session, 1964 (Third Lok Sabha) |

[Placed in Library. See No. LT-1951/67].

- (2) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1967 published in Notification No. G.S.R. 1773 in Gazette of India dated the 30th November, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 [Placed in Library. See No. LT-1952/67].

**NOTIFICATIONS UNDER THE ESSENTIAL
COMMODITIES ACT ETC.**

**THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT
AND COOPERATION (SHRI ANNA-
SAHIB SHINDE) :** I beg to lay on the Table :—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
- (i) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1967, published in Notification No. G.S.R. 1754 in Gazette of India dated the 27th November, 1967.

MENT AND REHABILITATION (SHRI D. R. CHAVAN) : On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table a copy of the Main Conclusions of the Twelfth Session of the Industrial Committee on Plantations held at Madras on 19th and 20th August, 1967. [Placed in Library, See No. LT-1950/67].

**STATEMENT SHOWING ACTION TAKEN BY
GOVERNMENT AND INDIAN TELEGRAPH
(EIGHTH AMENDMENT) RULES**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH) :** On behalf of Shri I. K. Gujral, I beg to lay on the Table :—

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| Second Session, 1967 (Fourth Lok Sabha) |
| First Session, 1967 (Fourth Lok Sabha) |
| Sixteenth Session, 1966 (Third Lok Sabha) |
| Fifteenth Session, 1966 (Third Lok Sabha) |
| Eleventh Session, 1965 (Third Lok Sabha) |
| Eighth Session, 1964 (Third Lok Sabha) |

- (ii) G.S.R. 1755 published in Gazette of India dated the 27th November, 1967, rescinding the Uttar Pradesh Paddy (Restriction on Movement) Order, 1961.

- (iii) The Roller Mills Wheat Products (Price Control) Amendment Order, 1967, published in Notification No. G.S.R. 1776 in Gazette of India dated the 1st December, 1967.

- (iv) A copy of Notification No. G.S.R. 1775 published in Gazette of India dated the 1st December, 1967, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1953/67].

**NOTIFICATION UNDER THE EMPLOYEES'
PROVIDENT FUNDS ACT**

SHRI D. R. CHAVAN : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of Notification No. G.S.R. 1716